

the formulation prices continue to be pegged at the levels fixed before March 1978.

Production of Super Phosphate by Fertilizer Corporation of India Unit at Haldia

1047. SHRI SATYA GOPAL MISRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal under the consideration of Government to extend F.C.I. Unit at Haldia for producing Super Phosphate; if so, details thereof; and

(b) if not, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). There is at present no proposal under consideration for expansion of the fertilizer project at Haldia, which is owned by the Hindustan Fertilizer Corporation Limited. The existing project is yet to be commissioned on account of non-availability of power.

New Oil Bearing Structure at South of Bombay

1048. SHRI MANPHOOL SINGH CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that a new oil bearing structure has been found at South of Bombay;

(b) if so, whether production potential of the region has been assessed; and

(c) the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir. A new oil bearing structure named R-7, about 120 Kms. South-West of Bombay City was discovered in May 1980.

(b) No, Sir. The assessment has yet to be done.

(c) Does not arise.

Independent Body to decide Election Petitions ..

1049. SHRI G. Y. KRISHNAN: Will the Minister of Law, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any suggestion for setting up an independent body to decide election petitions quickly was made by the Chief Election Commissioner; and

(b) if so, the reaction of Government thereon?

The MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Though the Chief Election Commissioner has informally expressed such a view, no such suggestion has been made formally by him.

(b) Does not arise.

Sale of Molasses

1050. SHRI CHANDRA DEO PRASAD VERMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether sometimes the States Governments offer molasses to public through "free sale" or public auction, etc.;

(b) if so, details of restrictions, if any, imposed by the Central Government on inter-State movement of such molasses;

(c) if reply to (b) is in the negative, whether the Central Government have any objection to free inter-State movement of such molasses by respective purchases; and

(d) if so, reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) Under the Molasses Control Order, 1961 issued by the Government of India in the Ministry of Commerce and Industry in March, 1961 as amended from time